

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

REVIEW APPLICATION NO.47 of 1996
in
ORIGINAL APPLICATION NO.1429 of 1995

DATE OF JUDGEMENT: 11th September, 1996

BETWEEN:

1. Union of India rep. by its Secretary,
Ministry of Defence, Army HQs,
OHQ P.O, New Delhi 110 001,
2. The Director General of Medical Service,
Adjutant General Branch,
Army Headquarters, DHD (PO),
New Delhi 110 011,
3. The Commanding Officer,
Military Hospital, Golkonda,
Hyderabad - 8.

.. Review Applicants

and

S/Shri

1. B.Narayan Dass,
2. K.Satyanarayana,
3. N.Ramalingam,
4. S.Narasimha,
5. Lingaiah,
6. T.Babu Rao,
7. K.Venkatesham,
8. G.Ushaiah,
9. Millu Behera,
10. Rajan Singh,
11. S.M.Serufuddin,
12. Shaik Waheed,
13. B.Obaiah,
14. B.Ramaswamy,
15. M.Satyanarayana,
16. Y.Satyanarayanna,
17. Yousif Ali,
18. M.Masaiab,
19. Smt.M.Yadamma,
20. Smt.B.Mariyamma,
21. Smt.K.Eswaramma, Rs
22. Smt.Maya Bai,
23. Smt.S.Yadamma,
24. Smt.P.Maniyamma,
25. Smt.S.Eswaramma.

.. Respondents

COUNSEL FOR THE APPLICANTS: SHRI K.RAMULU, Addl.CGSC

COUNSEL FOR THE RESPONDENTS: SHRI K.SUDHAKAR REDDY

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

ORDER

(ORAL ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER(ADMN.)

Heard Shri K.Ramulu, learned standing counsel for the review applicants and Shri K.Sudhakar Reddy, learned counsel for the applicant in the original O.A.

2. The respondents in the original O.A. have filed this Review Application for reviewing the order dated 18.4.96 in O.A.No.1429/95 in view of the reasons stated in Paras 3 to 15 of the grounds taken in the R.A. In my order dated 11.7.96, I had already observed that there are no new points to be considered on the basis of the grounds in the R.A. However, any additional points to be considered are to be brought to the notice of the Court through an additional affidavit. Hence the additional affidavit dated 26.8.96 was filed. The main points in the additional affidavit for consideration are at paras 2 and 3. It is stated that Shri N.Ramalingam, applicant No.3 in the OA, is not eligible for the allowance. However, I do not find *any reason* ~~that no reason~~ to come to the conclusion that the said applicant is not entitled for the allowance. Similarly in Para 3 of the additional affidavit, it is contended that the President of India had conferred that allowance with effect from 31.10.95 and hence the OA had become infructuous. This point had already been considered in the judgement and on that basis only that direction was given.

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Hence this point also needs no reconsideration.

3. In view of the above I find no merit in this R.A. and hence it is dismissed.

4. However, the direction given in the ~~R.A.~~ should be implemented on or before 11.11.1996.


(R. RANGARAJAN)
MEMBER (ADMN.)

DATED: 11th September, 1996
Open court dictation


Amrit
Dy. Registration (S)

vsn

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: 4 :

R.A. 47/96
O.A. 1429/95.

Copy to:-

1. The Secretary, Ministry of Defence, Army Hqrs, DHQ, PO, New Delhi,
2. The Director General of Medical Service, Adjutant General Branch, Army Headquarters, DHQ (PO), New Delhi.
3. The Commanding Officer, Military Hospital, Golkonda, Hyd.
4. One copy to Sri. K.Ramulu, Addl. CGSC, CAT, Hyd.
5. One copy to Sri. K.Sushakar Reddy, Advocate, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

RSM/-

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R.A. 47146
O.A. 1429195

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 11/9/96

ORDER/JUDGEMENT

R.A./C.P./M.A. NO.

47146

in

O.A. NO. 1429195

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

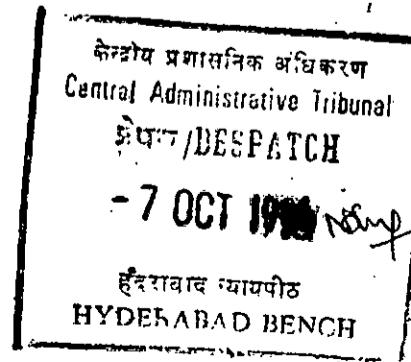
REJECTED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A.No.983/96 in6

R.A.No.47/96 in

O.A.No.1429/95

Date of Order: 22.11.96

BETWEEN :

1. Union of India, rep. by its Secretary, Ministry of Defence, Army H.Qs., D.H.Q.P.O. New Delhi- 110 001.
2. Director General of Medical Services, Adjustment General Branch, Army Head Quarters, DHQ (P.O) New Delhi - 11.
3. The Commanding Officer, Military Hospital, Golkonda, Hyderabad - 8.

.. Review Petitioner/
Respondents.

A N D

1. B.Narayan Dass
2. K.Satyanarayana
3. N.Ramalingam
4. S.Narasimha
5. Lingaiah
6. T.Babu Rao
7. K.Venkatesham
8. G.Ushaiah
9. Millu behera
10. Rajan Singh
11. S.M.Serufuddin
12. Shaik Vaheed
13. B.Obaiah

14. B.Ramaswamy
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18. M.Masaiab
19. M.Yadamma
20. B.Mariyamma
21. K.Eswaramma
22. Maya Bai
23. S.Yadamma
24. P.Maniyamma
25. S.Eswaramma
- Respondents/
Applicants.

Counsel for the Applicants

.. Mr.K.Ramulu

Counsel for the Respondents

.. Mr.K.Sudhakar Reddy

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

* * *

Ms.Shama for Mr.K.Ramulu, learned counsel for the

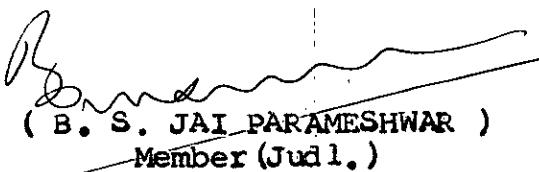
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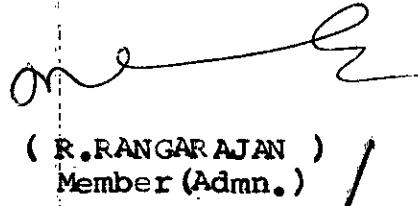
petitioners in the MA and Mr.K.Sudhakar Reddy, learned counsel for the respondents.

2. Ms.Shama now submits that the direction given in the judgement has been implemented . In view of the submission no further extention of time is required. Hence the MA is dismissed. No costs.


(B. S. JAI PARAMESHWAR)

Member (Judl.)

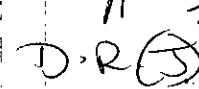
22.11.96

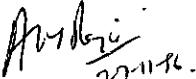

(R. RANGARAJAN)
Member (Admn.)

Dated : 22nd November, 1996

(Dictated in Open Court)

sd


T. R. (S)


A. M. (S)

..3..

M.A.NO.983/96 in R.A.NO.47/96 in O.A.NO.1429/96

Copy to:

1. The Secretary, Min. of Defence,
Army Head Quarters, D.H.Q.P.O.,
New Delhi.
2. Director General of Medical Services,
Adjustment General Branch, Army Head Quarters,
DHQ (P.O), New Delhi.
3. The Commanding Officer, Military Hospital,
Golkonda, Hyderabad.
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YLKR

(28)

9/12/1996

TYPED BY *[Signature]* CHECKED BY *[Signature]*TYPED BY *[Signature]* CHECKED BY *[Signature]*
COMPARED BY *[Signature]* APPROVED BY *[Signature]*THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)DATED: 22/11/86ORDER/JUDGEMENT

C.P.M.A. No. 383/86 RAJ/86

O.A. No. 1429/ⁱⁿ D/5ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLIED

DISPOSED OF WITH DIRECTIONS

DISMISSED ✓

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLR

